

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 61(ND)/2016

IN THE MATTER OF:

Punjab State Power Corporation Ltd.

.....Petitioner

v.

M/s. Panam Coal Mines Ltd. & Ors.

.....Respondent

SECTION : UNDER SECTION 241-242

Order delivered on 01.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR

HON'BLE PRESIDENT

S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):

**Mr. Rohit Aggarwal & Mr. Vinod S. Bhardwaj,
Advocates**

For the Respondent(s) :

Mr. Rajwinder Singh, Advocate

ORDER

A letter for adjournment has been circulated jointly by the parties. Accordingly, hearing is deferred to 05.03.2018.

Sd/-
(M. M. KUMAR)
PRESIDENT

Sd/-
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)